

**Adverse effects of Mathura Refinery
on the Mathura-Agra monuments**

763. SHRI PIARE LALL KUREEL
URF PIARE LALL TALIB:

SHRI KHURSHED ALAM
KHAN:

SHRI JAGDISH JOSHI:

SHRI IBRAHIM KALANIYA:

SHRI ROSHAN LAL:

Will the Minister of EDUCATION,
SOCIAL WELFARE AND CULTURE
be pleased to state:

(a) whether it is a fact that serious
differences are reported to have been
developed between his Ministry and
the Ministry of Petroleum and Chemi-
cals over the issue of adverse effects
of the Mathura refinery on the monu-
ments of the Mathura-Agra region;

(b) if so, what are the details there-
of; and

(c) how the differences are proposed
to be resolved in the interest of these
national monuments?

THE MINISTER OF EDUCATION,
SOCIAL WELFARE AND CULTURE
(DR. PRATAP CHANDRA CHUNDER):

(a) to (c). No, Sir. The differences are
between scientists on the findings of
the report of the Expert Committee set
up by the Government in the Ministry
of Petroleum and Chemicals. Among
the scientists who have expressed
themselves openly against the findings
of this report are Professor T. Shivaji
Rao of the Andhra Pradesh University
and Prof. J. M. Dave of the Jawaharlal
Nehru University. The Government is
already seized of the matter and ap-
propriate action would be taken.

**Children in jails with under-trial
parents**

764. SHRI SYED AHMAD
HASHMI:

SHRI SWAMI DINESH
CHANDRA:

Will the Minister of EDUCATION,
SOCIAL WELFARE AND CULTURE
be pleased to state:

(a) whether it is a fact that a num-
ber of children are suffering imprison-
ment in different jails in various
States, along with their under-trial
mothers or parents or otherwise, for
years together; and

(b) if so, what is the number of
such children; and the nature of the
circumstances and cases in which
they are so held up?

THE MINISTER OF STATE IN
THE MINISTRY OF EDUCATION,
SOCIAL WELFARE AND CULTURE
(SHRI DHANNA SINGH
GULSHAN): (a) Yes, Sir.

(b) According to the available
figures as on 31st December, 1978,
the number of children upto 16 years
of age in jails was 1007 (0.74 per
cent of total). Details of their offences
are however, not available with the
Government of India.

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STATEMENT BY MINISTER

**Correcting answer to Unstarred Ques-
tion 1890 answered on the 21st March,
1979 regarding compulsory retirement
of the Aligarh Government of India
Press Employees during the emergency**

निर्माण और आवास तथा पूर्ति और पुनर्वास
मंत्रालय में राज्य मंत्री (श्री राम किकर) :
सभापति महोदय, उत्तर में यह बताया गया था
कि भारत सरकार मुद्रणालय, अलीगढ़ के 5
कर्मचारियों को केन्द्रीय मित्रित सेवा (वर्गीकरण,
नियंत्रण तथा अपील) नियम, 1965 के
उपबन्धों के अधीन अनिवार्य रूप से सेवानिवृत्त
किया गया था। वस्तुतः इन 5 में से 3 कर्म-

चारी अर्थात् श्री भवानी लाल, श्रमिक (क्रम सं० 3) श्री मसूद खान, श्रमिक (क्रम सं० 4) और श्री किशोरी लाल श्रमिक, (क्रम सं० 5) को सरकारी सेवा से हटा दिया गया था और अनिवार्य रूप से सेवानिवृत्त नहीं किया गया था। इस प्रकार, कुल मिलाकर, भारत सरकार मुद्रणालय, अलीगढ़ के दो कर्मचारियों को केन्द्रीय सिविल सेवा (वर्गीकरण, नियन्त्रण तथा अपील) नियम, 1965 के अन्तर्गत अनिवार्य रूप से सेवानिवृत्त किया गया था।

2. असुविधा के लिये अति खेद है।

PAPERS LAID ON THE TABLE

Report and Accounts (year ended 31st May, 1978) of the National Seeds Corporation Limited, New Delhi and related papers

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH): Sir, I beg to lay on the Table:

I. A copy each (in English and Hindi) of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956:

(i) Fifteenth Annual Report and Accounts of the National Seeds Corporation Limited, New Delhi, for the year ended the 31st May, 1978, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(ii) Review by Government on the working of the Corporation.

II. A statement (in English and Hindi) giving reasons for the delay in laying the Report mentioned at I(i) above.

[Placed in Library. See No. LT-4285/79 for I and II].

Certified Accounts (1977-78) of the Indian Institute of Technology, Bombay and related papers

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): Sir, I beg to lay on the Table, under sub-section (4) of section 23 of the Institute of Technology Act, 1961, a copy of the Certified Annual Accounts of the Indian Institute of Technology, Bombay, for the year 1977-78 and the Audit Report thereon, together with a statement (in English and Hindi) giving reasons for the delay in laying and for not laying simultaneously the Hindi version of the document. [Placed in Library. See No. LT-4451/79].

The Indian Telegraph (Third Amendment) Rules, 1979

THE MINISTER OF COMMUNICATIONS (SHRI BRIJ LAL VERMA): Sir, I beg to lay on the Table, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885, a copy (in English and Hindi) of the Ministry of Communications Posts and Telegraphs Board), Notification G.S.R. No. 458, dated the 24th March, 1979, publishing the Indian Telegraph (Third Amendment) Rules, 1979.

[Placed in Library. See No. LT-4423/79].

I. Appropriation Accounts (1977-78), Union Government Civil

II. Report of the Comptroller and Auditor General of India

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): Sir, I beg to lay on the Table, under clause (1) of article 151 of the Constitution, a copy each (in English and Hindi) of the following papers:—

I—Appropriation Accounts, Union Government (Civil), for the year 1977-78. [Placed in Library. See No. LT-4443/79].